

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 3137/2001

New Delhi, this the 21st day of November, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Shri Tej Pal Singh Mann  
S/o Shri Jai Singh  
R/o C-74-A, Gali No.8, Khajuri Khas,  
Delhi-110 094.

...Applicant

(By Advocate: Sh. Satender Verma)

Versus

1. The Directorate of Education, Government of NCT of Delhi, Old Secretariat, Delhi-110 054.
2. The Principal, Govt. Boys Senior Secondary School, No.1, Shakti Nagar, Delhi. ..Respondents

O R D E R (ORAL)

By Sh. V.K.Majotra, Member (J)

Learned counsel stated that vide Annexure-A dated 30.7.99, the Government servants were asked to opt for the revised scale of pay from the date subsequent to 1.1.96. The applicant opted for the revised scale of pay under Central Civil Services (Revised Pay) Rules, 1997. Accordingly, applicant's pay was revised from November 1999, however, he was not paid any arrears from 1.1.96 onwards. The applicant applied for the release of arrears of difference of pay which worked out to Rs.49,232/- approximately vide his letters dated 16.8.2000, 21.9.2000, 11.10.2000, 8.11.2000, 20.2.2001 (Annexure D to H), but the respondents did not pay any arrears to the applicant. On the other hand vide Annexure-I dated 17.5.2001, applicant's pay was reduced without issuing a show cause notice or without passing any reasoned order. Learned counsel stated that the applicant made a representation against the aforesaid reduction in pay vide Annexure-J dated 4.6.2001.

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He also served a legal notice on the respondents. However, the respondents have not paid any heed either to his representation or to the legal notice.

2. In our view the interest of justice would be duly met at this stage itself without issuing notice to the respondents to require them to pass reasoned and speaking orders on applicant's representation (Annexure-J) within a stipulated period. Accordingly, we direct Resp.1 to dispose of applicant's representation dated 4.6.2001 (Annexure-J) by passing a reasoned and speaking order within a period of 2 months from the date of communication of this order. The OA is disposed of in the above terms. No costs.

*Kul*  
( KULDIP SINGH )  
Member (J)

*V.K. Majotra*  
( V.K. MAJOTRA )  
Member (A)

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